

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL, 2020/10TH VAISAKHA, 1942

B.A TMP NO.125 of 2020

**(In C.R. No. 41 / 2020 of Chadayamangalam Excise Range in
Kollam District, now pending before the Judicial First
Class Magistrate Court-II, Kottarakara)**

PETITIONER / ACCUSED - A1

Manu, aged 39 years,
S/o Mathew,
Koppara Charuvila Veedu,
Uthumkal Desom, Elamadu Village,
Kottarakara, Kollam District.

By Adv. K.V.Anil Kumar

RESPONDENTS / STATE &COMPLAINANT

- 1.State of Kerala represented by the Public
Prosecutor,
High Court of Kerala, Ernakulam.
- 2.Excise Inspector, Chadayamangalam Excise Range,
Kollam District.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR
ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED
THE FOLLOWING:

V.G.ARUN, J.

B.A. TMP No. 125 of 2020

Dated this the 30th day of April, 2020.

ORDER

The learned counsel for the petitioner submits that the Bail Application has already been withdrawn on 24.4.2020, and the application has been posted today by mistake.

The submission is accepted and the Bail Application is dismissed as withdrawn.

**V.G.ARUN
JUDGE**

MMG/30.4.2020